

caused by the resignation of Shri Nawab Singh Chauhan from the Rajya Sabha, and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 28th August, 1963, the Chairman, declared Pandit S. S. N. Tankha, Member of the Rajya Sabha, to be duly elected to the said Committee.'

12.34 hrs.

BUSINESS ADVISORY COMMITTEE

EIGHTEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:—

"That this House agrees with the Eighteenth Report of the Business Advisory Committee presented to the House on the 28th August, 1963."

Shri Hari Vishnu Kamath (Hoshangabad): Mr Speaker, I am glad to note that this time the Committee has made substantial modifications of the proposals placed before the Committee by the Government. I am glad to note that.

Mr. Speaker: The question is:

"That this House agrees with the Eighteenth Report of the Business Advisory Committee presented to the House on the 28th August, 1963."

The motion was adopted.

12.35 hrs.

INDIAN SALE OF GOODS (AMENDMENT) BILL

Mr. Speaker: Shri A. K. Sen.

The Minister of Law (Shri A. K. Sen): May the hon. Deputy Minister move the motion, Sir?

Mr. Speaker: Yes.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): Sir, I beg to move:—

"That the Bill further to amend the Indian Sale of Goods Act, 1930, as passed by Rajya Sabha, be taken into consideration."

The Law Commission while examining the different provisions of the Indian Sale of Goods Act took into consideration not only the development of commercial transactions in the country since the year 1930 but also the allied law obtaining in the other countries. It also took into consideration the representations made by various commercial bodies and came to the conclusion that on the whole excepting a few changes in the law here and there no major change of the law is necessary and this amending Bill seeks to incorporate the different recommendations of the Law Commission excepting only one recommendation. That recommendation is inclusion in the definition of 'goods' water, electricity and gas. The Law Commission had recommended that electricity, water and gas be included in the definition of 'goods'. That recommendation has not been accepted by the Government. Excepting that one recommendation all other recommendations of the Law Commission have been incorporated in this Bill.

I would first of all deal with as to why it was not thought necessary to accept the recommendation of the Law Commission regarding the inclusion of water, electricity and gas in the definition of 'goods'. After the recommendation was made by the Law Commission, various representations were received from electrical undertakings of the State and also a point was raised by the Ministry of Irrigation and Power that the inclusion of